

THE ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ACT, 1981

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title and commencement.
2. [*Repealed.*]
3. [*Repealed.*]
4. [*Repealed.*]
5. [*Repealed.*]
6. [*Repealed.*]
7. [*Repealed.*]
8. [*Repealed.*]
9. [*Repealed.*]
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15. [*Repealed.*]
16. [*Repealed.*]
17. [*Repealed.*]
18. [*Repealed.*]
19. [*Repealed.*]
20. [*Repealed.*]
21. [*Repealed.*]
22. Transitional provisions.
23. Saving.

THE ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ACT, 1981

ACT NO. 62 OF 1981

[31st December, 1981.]

An Act further to amend the Aligarh Muslim University (Amendment) Act, 1920.

BE it enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Aligarh Muslim University (Amendment) Act, 1981.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette appoint.

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22. Transitional provisions.—(1) The Court and the Executive Council of the Aligarh Muslim University shall, as soon as may be, after the commencement of this Act, be constituted in accordance with the provisions of the principal Act and of the Statutes, as amended by this Act, and until the Court or the Executive Council is so constituted, the Court or the Executive Council functioning immediately before such commencement, shall continue to exercise all the powers and perform all the functions under the principal Act, as so amended.

(2) The Chancellor and the Pro-Chancellor shall, as soon as may be, after the commencement of this Act, be elected in accordance with the provisions of the principal Act and of the Statutes, as amended by this Act, and the person holding any such office immediately before such commencement, shall continue to hold that office until his successor enters upon his office.

(3) The Vice-Chancellor and the Pro-Chancellor and the Heads of Departments of the Aligarh Muslim University holding office immediately before the commencement of this Act, shall, on and from such commencement, hold their respective offices by the same tenure and upon the same terms and conditions as they held it immediately before such commencement.

23. Saving.—Anything done, any action taken or any degree or other academic distinction conferred by the Aligarh Muslim University before the commencement of this Act, shall, notwithstanding any change made by this Act in the constitution of the Court or the Executive Council, be valid as if such thing was done, action was taken, or degree or academic distinction was conferred under the provisions of the principal Act, as amended by this Act.

1. 10th February 1982, *vide* notification No. S.O. 69(E), dated 9th February, 1982, *see* Gazette of India, Extraordinary, Part II, sec. 3(ii).

2. Sections 2 to 21 rep. by Act 19 of 1988, s. 2 and the First Schedule (w.e.f. 31-3-1988).